

Central Administrative Tribunal  
Principal Bench, New Delhi

RA8/99 in OA-761/96

New Delhi, this the 28th May, 1999

(B5)  
Hon'ble Shri T.N.BHAT, MEMBER (J)  
Hon'ble Shri S.P.BISWAS, MEMBER (A)

Yashvir Singh ~~s/o~~ Sh. Raghuvir Singh,  
R/o "PRATEEK" Opp. Hydel Store,  
Siddheshwar Road,  
KHOURJA

(By Advocate: Shri B.B.Raval)

...Review applicant

Versus

Union of India through:

1. The Secretary,  
Min. of Environment & Forests & Wild Life,  
'B' Block, C.G.O. Complex, Lodhi Road,  
New Delhi.

2. The Secretary,  
Department of Personnel & Training,  
North Block,  
New Delhi.

...Respondents

(By None).

ORDER (BY CIRCULATION)

By Hon'ble Shri T.N.Bhat, Member (J):

We have gone through the contents of the RA filed by the applicant.

2. The applicant had filed O.A. No. 761/96 seeking notional seniority in Indian Forest Service from the year 1985 and also his allocation to his home State cadre. The applicant had earlier also filed OA 1266/90 wherein he had sought appointment on the basis of 1985 Supplementary list w.e.f. 17.2.1990 which was the last date of the "moratorium" put by the UPSC. That O.A. was allowed by the Tribunal but it was specifically stated in the judgement that the appointment of the applicant shall come into

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effect from the date the applicant joins his service in I.F.S. and he will get his seniority in the I.F.S. only from the date of appointment and 'not earlier to that'.

3. After hearing the learned counsel for the parties we dismissed the O.A. No. 761/96. This was done after we considered the contentions made by the applicant in the O.A., but in view of the aforesaid direction of the Tribunal in the earlier O.A. we found ourselves unable to grant the relief prayed for by the applicant, the review applicant herein.

4. The applicant has now sought to raise the same pleas in the review application. Those pleas having already been considered by us there is no scope for review of our judgement. No error apparent on the face of the record has been pointed out by the applicant nor has he disclosed any other ground which would warrant the exercise of the powers of review by us.

5. In view of the above, we find no merit in this R.A. which is accordingly dismissed, by circulation.

  
(S.P. BISWAS) -

Member (A)

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( T.N. BHAT )  
Member (J)

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